

Year	Name of the State/UT	No of bonded labourers released and rehabilitated
2009-10	Bihar	264
	Uttar Pradesh	100
2010-11	Chhattisgarh	688
	Uttar Pradesh	100
	West Bengal	77
2011-12	Andhra Pradesh	153
	Bihar	780
	Haryana	3
	Karnataka	73
	Odisha	384
	Punjab	19
	Rajasthan	25
	Uttar Pradesh	3391

Employment under UDAN scheme in J and K

2580. SHRI G.N. RATANPURI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of Jammu and Kashmir trained and employed during the last three years under "UDAN Scheme;

(b) the number of youth employed in different States and organizations all over the country and the number of youth who have opted out of the scheme and who are working at present in different parts of the country; and

(c) the future prospects of scheme and steps taken to achieve its objective and targets?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH) : (a) to (c) The Udaan Scheme was approved in July, 2011. Since approval of the scheme, 31 companies have come forward till date to train youth from Jammu and Kashmir. 694 youth are undergoing training under the scheme with various corporates. Till date, training of 221 candidates has been completed and out of them, 110 candidates have been offered employment and 85 have accepted the employment offer. Since jobs are offered by the corporates, the data relating to employment in different states is not maintained. Measures are being taken to popularize the programme in Jammu and Kashmir. Over 10,500 youth are registered in the Udaan Web portal. National Skill Development Corporation has informed that more corporates are to visit J and K for selection of candidates.

Welfare of migrant workers

2581. SHRI PARVEZ HASHMI : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has any policy for the welfare of the migrant workers from U.P., Bihar etc. in our country; and

(b) if so, the details thereof and its outcome?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH) : (a) and (b) The Government has enacted the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 to regulate the employment of inter state migrant workmen and to provide for their conditions of service. The Act *inter-alia*, provides for payment of journey allowance, displacement allowance, residential accommodation, medical facilities and protective clothing, etc. to these workers. The provisions of various labour laws like the Employees Compensation Act, 1923, the Payment of Wages Act, 1936, the Industrial Dispute Act, 1947, the Employees State Insurance Act, 1948, the Employees Provident Funds and Miscellaneous Provisions Act, 1952 and Maternity Benefit Act, 1961 are also applicable to migrant workers.

The Government has also enacted the Unorganised Workers' Social Security Act, 2008 to provide for social security and welfare of unorganised workers which include migrant workers.